

IN THE CENTRAL ADMINISTRATIE TRIBUNAL
PATNA BENCH : PATNA

Date of Order :- 28.10.2005

Registration No. OA-527 of 2005

C O R A M

Hon'ble Km Sadhna Srivastava, Member (J)

Bindhyachal Prasad Sinha & Others ... Applicants

-By Shri H.K.Karn, Advocate

Versus

The Union of India & Others ... Respondents

-By Shri S.C.Jha, Additional Standing Counsel

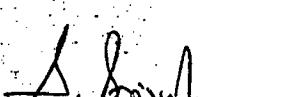
O R D E R

(Pronounced in Court through dictation)

Hon'ble Km Sadhna Srivastava, Member (J):-By means of this present OA the applicants seek direction to the respondents to refix the amount of retirement gratuity taking into account the amount of dearness allowance drawn by them at the time of retirement like Sri Pritam Singh and to release and make payents of the residual amount of gratuity along with statutory interest thereupon.During the course of arguments the counsel for applicants submits that they have already approached the respondent no.1 by means of

representations for the same relief which is still pending and he prays that a direction be issued to the respondent no.1 to consider and decide their representations dated April, 2005 (Annexure-A-5 series). Counsel for respondents, Shri S.C.Jha, submits that he has no objection if a direction is issued to the respondents to decide the representations within specified time.

2. In view of these submissions made above by both the parties I am of the considered opinion that the OA can be disposed of finally at the admission stage itself by giving direction to the respondent No.1 to consider the ~~case~~ ^{✓ representation ✓} of the applicants and to pass a speaking order within three months from the date of receipt of a copy of this order. I direct accordingly. It is made clear that I am not expressing any opinion on merit of the case. The OA is disposed of with no order as to costs.


(Sadhna Srivastava)
Member (J)

skS